GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2812 ANSWERED ON:07.02.2014 CASHLESS FACILITY TO CGHS BENEFICIARIES Raghavan Shri M. K.;Ray Shri Rudramadhab

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the medical assistance and otherfacilities provided by the Government to retired Central Government pensionersunder the Central Government Health Scheme (CGHS) through empanelledhospitals;
- (b) whether the empanelled hospitalsunder CGHS provide cashless facility to the pensioners only for the diseases forwhich they are empanelled even during theemergencies and if so, the details thereofalong with the regulations in this regard;
- (c) whether the Government plans to instruct all empanelled hospitals to provide cashless facilities to pensioners and other CGHS beneficiaries irrespective of diseases for which they are empanelled duringemergencies and shift the patients to other authorised hospitals after first aid;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken/proposed to checkexploitation of patients in emergencies byempanelled hospitals?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (e): Central Government Health Scheme (CGHS) empanels private hospitals for providing inpatient medical treatment to its beneficiaries. They may avail the requisite treatment with prior permission for procedures advised by CGHS and other government specialists / CMO-in-charge. CGHS pensioner beneficiaries are entitled for cashless medical treatment in the CGHS empanelled private hospitals. The empanelled private hospitals under CGHS provide treatment to the pensioners on credit /cashless basis for the procedures for which they are empanelled.

However, in case of emergency conditions empanelled hospitals are expected to provide treatment to pensioners on credit basis, even for conditions for which they are not empanelled and they are expected to shift the patient to another empanelled hospital after stabilization as per the Memorandum of Agreement (MoA) signed with government.

In case of violation of the terms of the Memorandum of Agreement, suitable action, including depanelment can be initiated against errant hospitals.